



CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/020/00292/2014
Date of Order : 19-11-2019

Between :

P. Subba Rao S/o Late P.Raghavaiah,
Aged about 69 years,
Occ : Retired Secondary Grade Teacher,
R/o D.No.23/760, Yadava Street,
Fatehkhampeta, Nellore-524003.Applicant

AND

1. The Welfare Commissioner,
Government of India, Ministry of Labour,
Labour Welfare Organization,
Kendriya Sadan, Sultan Bazar, Hyderabad.
2. The Union of India rep by its Secretary,
Government of India & Director General (LW),
Ministry of Labour, Employment & Rehabilitation,
Department of Labour & Employment,
New Delhi.
3. The Pay and Accounts Officer,
Central Pension Accounting Officer,
Government of India, Trikoot-2,
Bikaji Cama Place, New Delhi.
4. The Pay and Accounts Officer,
Government of India, Ministry of Labour,
Pay and Accounts Office, DGET-II,
CTI Campus, Guindy, Madras.

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5. The Welfare Administrator,
Government of India, Ministry of Labour,

Labour Welfare Organization, Kalichedu, Nellore District.



6. The Union of India rep by its Secretary,
Ministry of Human Resource Development,
Department of Secondary & Higher Education,
B-Wing, Ground Floor, Shastri Bhavan,
New Delhi.
7. The Union of India rep by the Additional Secretary (Pension),
Ministry of Personnel, Public Grievances & Pensions,
Department of Pension & Pensioners Welfare,
III floor, Lok Nayak Bhavan, New Delhi. ...Respondents

Counsel for the Applicant: Dr.A.Raghu Kumar

Counsel for the Respondents : Mrs.K.Rajitha, Sr. CGSC

CORAM :

THE HON'BLE MR.S.N.TERDAL : JUDICIAL MEMBER

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mr.S.N.Terdal,Judicial Member)

Heard Mr.B.Pavan Kumar, learned counsel representing Dr.A.Raghu Kumar, learned counsel appearing for the applicant and Mrs.K.Rajitha, learned Senior Standing Counsel for Respondents.

2. The applicant filed earlier OA No.259/2009 praying for a "direction to Respondent No.2 to sanction for the revision of the pay scale of the

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applicant from Rs.5000-8000 to the senior scale of Rs.5500-9000 with



effect from 1st January 1996 and from Rs.5500-9000 to the Selection Grade of Rs.6500-10500 with effect from 1st January 1998 in terms of O.M.No.F-5-21/97-UTI, dated 4th April 2002 of Respondent No.6 with all consequential service and monetary benefits.”

3. The above said O.A was dismissed by order dated 26.07.2010. Thereafter the applicant filed Review Application No. 34 of 2010 and the same was also dismissed. Then the applicant filed a Writ Petition No.11498/2011 before the Hon’ble High Court of Andhra Pradesh in which the Hon’ble High Court remanded the matter to the Tribunal for fresh consideration. On being remanded, this Tribunal, by order dated 02.11.2012 disposed of the O.A with a direction to the Respondents to consider the applicant’s representation along with other similar cases and take a decision within a period of four months from the date of receipt of the certified copy.

4. The Respondents by order dated 15.10.2013 disposed of the applicant’s representation giving him the relief with reference to revising his pay in senior scale only with effect from 01.01.1996. However they

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have not whispered anything about his second prayer regarding revising

his pay to selection grade from Rs.5500-9000 to 6500-10500.



5. Counsel for the applicant submits that the applicant is around 74 years old. In these circumstances, we direct the Respondents to dispose of his earlier representation with regard to his second prayer of revising his pay in the Senior Selection Grade from Rs.5500-9000 to 6500-10500 within a period of two months from the date of receipt of the certified copy of this order.

6. No order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

(S.N.TERDAL)
JUDICIAL MEMBER

Dated : 19th November, 2019.

Dictated in Open Court.

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